

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION No. 791 OF 2023

IN THE MATTER OF:

NEWS ITEM TITLED "DURGAM CHERUVU CHOKES ON SEWAGE WILL HYDERABAD RESCUE ITS ICONIC LAKE?" APPEARING IN THE TIMES OF INDIA DATED 12.12.2023.

REPORT OF THE TELANGANA STATE POLLUTION CONTROL BOARD (TSPCB)

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Place: Hyderabad

Date: 10-01-2024.

**TELANGANA STATE PCB PRELIMINARY INSPECTION REPORT
DATED 10.01.2024 IN MATTER OA NO.791 of 2023 AT HON'BLE NGT,
PRINCIPAL BENCH (SUO MOTO APPLICATION ON POLLUTION OF
DURGAMCHERUVU LAKE).**

It is to submit that Hon'ble NGT, Principal Bench has registered a Suo Moto Application vide OA No.791 of 2023 based on a newspaper clipping appeared in Times of India dated 12.12.2023 titled "DurgamCheruvu chokes on sewage, will Hyderabad rescue its iconic lake?". The Hon'ble NGT, Principal Bench, vide notice Dt.28.12.2023 has directed TSPCB to file a report in the matter.

The gist of the Newspaper clipping is that Lake is being polluted by the Sewage discharge into the lake and non operation of STPs constructed in the vicinity of the lake which is leading to fish kill in the lake.

In this regard, the following is submitted:

The Board officials in coordination with Hyderabad Metro Water Supply & Sewerage Board (HMWS & SB) officials have visited the DurgamCheruvu Lake and its surroundings on 04.01.2024 & 05.01.2024. The observations made during the inspections and remarks on water quality of DurgamCheruvu is as follows: -

1. About DurgamCheruvu lake:

- DurgamCheruvu, also known as Raidurgam Cheruvu, is a freshwater lake located in Raidurgam Village, Serilingampallymandal, Rangareddy district, Telangana, India (17°25'47.2"N 78°23'22.1"E). The lake, which is spread over 83 acres (34 ha), is located near the city of Hyderabad. The lake is also known as Secret Lake.
- The lake is surrounded by North: Residential area, South: Open low lying lands, East: Hillocks and Residential area & West: Hillocks and Commercial buildings.

2. Satellite Image of the Lake:



3. Details of feeder channels to the lake:

- The Lake is fed by 1 No of nala coming in the North direction of the lake and 6 No of storm water drains (Map showing Nala and Storm water drain inlets are submitted above). The only scope for pollution of lake due to joining sewage through nala existing in the North direction.
- The sewerage lines of the Residential areas located in the East direction is also joining the nala existing in the North direction
- The terrain of the area is such that lake is surrounded by hill locks towards part of East, West direction and South direction. The rainwater from hillocks is collected at foothills and fed into lake through culverts & storm water drains(Nos 4,5 & 6 pointed in Map submitted above).
- The other storm water drains (Nos 1,2 & 3 pointed in Map submitted above) are flowing from the commercial area located in the West direction of the lake. During inspection, it was observed that storm water drains (Nos 1,2 & 3) are dry and no sewage is joining into these storm water drains.
- Presently, no sewage is entering into the lake directly, as the same is diverted to STPs and any excess sewage during rainy season is diverted through a diversion line.

4. Measures taken by the Government for improvement of water quality:

- The HMWS & SB, Govt of Telangana has constructed 2 Nos of Sewage Treatment Plants (STPs). Sewage Treatment Plants (STPs) of capacity 5 MLD was commissioned in the Year 2007 & STP of capacity 7 MLD commissioned in the year 2022-2023 in a phased manner towards North of the Lake for treatment of sewage water before letting them into the Lake.
- In addition to the STPs, a diversion line has laid with 900 mm pipe upto Malkam Cheruvu in the case any excess sewage flows through the nala, mostly in the rainy season.
- The HMWS & SB has obtained Consent for Operation of Pollution control Board for (a) 5 MLD STP vide order Dt.29.01.2021 with a validity upto 31.12.2025 (b) 7 MLD STP vide order Dt.16.10.2023 with a validity upto 30.06.2028 (Copies attached as **Annexure – I & II**).
- The HMWS & SB has provided Online Continuous Effluent Monitoring System (OCEMS) for monitoring water quality at the outlet of the STPs.

5. Monitoring of Lake by Telangana State PCB:

- The TSPCB is regularly monitoring the STPs through online monitoring of OCEMS data.
- The TSPCB is regularly collecting the samples from the Durgam Cheruvu Lake every month as part of National Water Quality Monitoring Program (NWMP) and Heavy metal analysis yearly once. As per analysis data uploaded in CPCB portal of Durgam Cheruvu, Raidurg (V), Serilingampally (M), Rangareddy (D) for the period April, 2023 to September, 2023 is as follows:

Month	DO (mg/L)	pH	Conductivity (µs/cm)	BOD (mg/L)	Total Coliform (MPN/100ml)	Free Ammonia	Boron (mg/L)
Sep, 2023	3.8	6.86	791	2.4	280	0.019	0.5
Aug, 2023	3.9	6.86	932	2.4	350	0.009	0.5
July, 2023	2.6	6.98	854	2.8	350	0.008	0.5
June, 2023	2.4	6.79	850	3.2	280	0.004	0.5
May, 2023	3.2	7.09	874	3.0	220	0.029	0.5
Apr, 2023	2.4	6.65	844	4.8	430	0.003	0.5

CPCB Water Quality Criteria					
Parameters	A	B	C	D	E

pH	6.5 – 8.5	6.5 – 8.5	6.0 – 9.0	6.5 – 8.5	6.0 – 8.5
Electrical conductivity	-	-	-	-	Max 2250
Dissolved oxygen	6 or >6	5 or >5	4 or >4	4 or >4	-
BOD 3 at 27°C	2 or < 2	3 or < 3	3 or < 3	-	-
Free Ammonia	-	-	-	1.2 or <1.2	-
SAR	-	-	-	-	Max 26
Boron	-	-	-	-	Max 2
Total coliform	50 or < 50	500 or < 500	5000 or < 5000	-	

CPCB Water Quality Criteria:

A-Drinking water source without conventional treatment but after disinfection

B-Outdoor bathing (Organized)

C-Drinking water source after conventional treatment and disinfection

D-Propagation of wild life and fisheries

E-Irrigation, Industrial cooling, Controlled Waste disposal

Below E: Not meeting A, B, C, D, E criteria.

- As per water quality monitoring data of Durgamcheruvu uploaded in CPCB portal, the DO parameter value has been increased from 2.4 mg/lt to 3.9 mg/lt and BOD parameter value has been decreased from 4.8 mg/lt to 2.4 mg/lt, which is showing improvement of water quality of the lake due to regular operation of existing 5 MLD STP, commissioning of 7 MLD STP and diversion of excess sewage to downstream nalas.
- *As per the latest water quality data, the classification of the water quality is comes under Class-D (Propagation of wild life and fisheries).*
- The HMWS & SB has provided OCEMS at the outlet of the STPs which is being fed into Lake for monitoring water quality. The OCEMS water quality data during inspection is read as follows:

Parameter	pH	BOD (mg/l)	COD (mg/l)	TSS (mg/l)
5 MLD STP	6.83	3	33.2	4.5
7 MLD STP	7.83	9.7	41.3	8.3
Standard	5.5 to 9.0	10	250	100

➤ During inspection, the Board officials has collected samples from lake on 04.01.2024 at following locations and submitted at the TSPCB Central lab for analysis. Results are awaited.

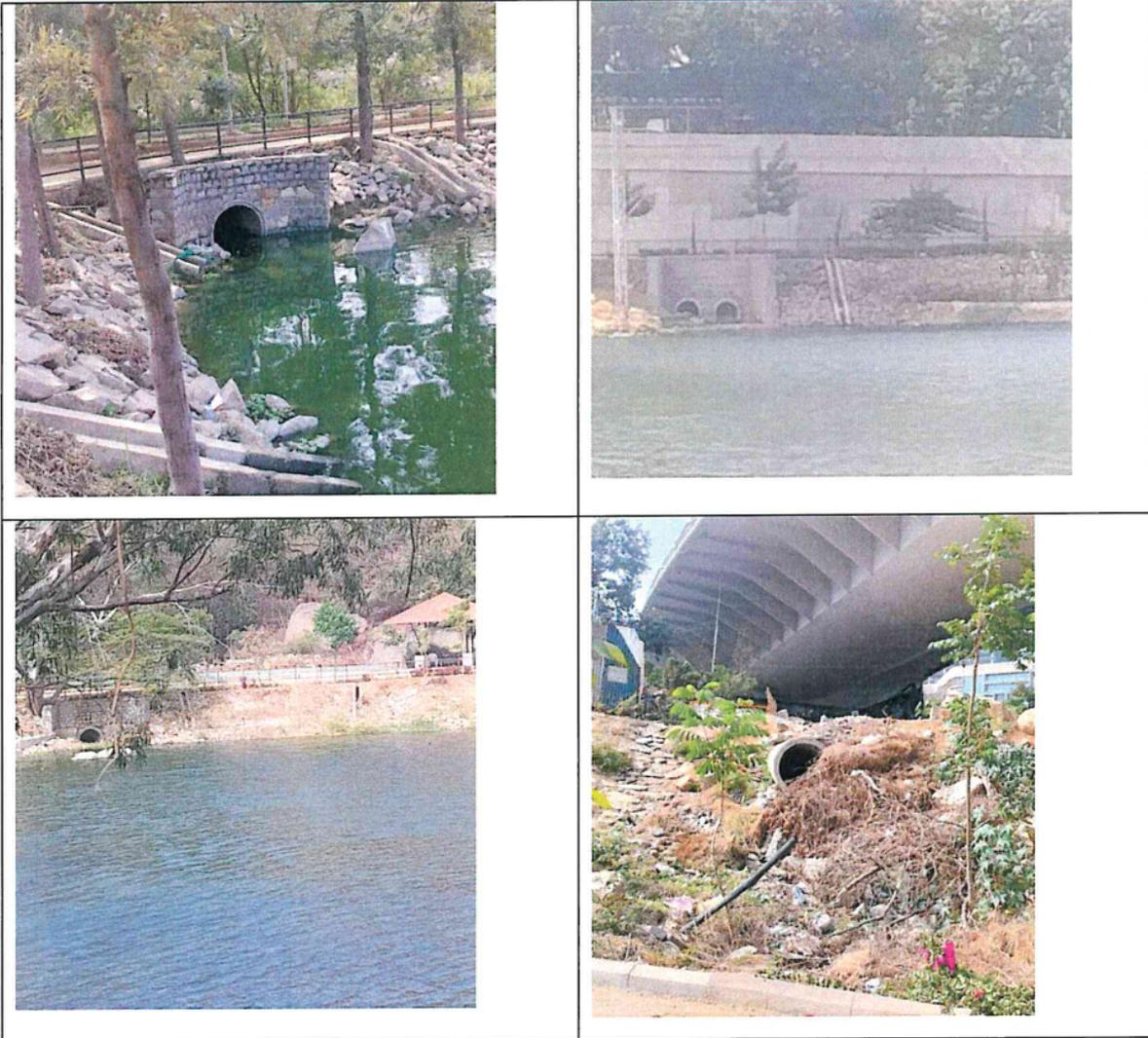
1. Sample collected near boats club which is located on East boundary of lake.
2. Sample collected at sluice gate near Masjid which is located on South West boundary of the lake.
3. Sample collected near NCC gate which is located on North West boundary of the lake

6. Observations & Present status of the lake:

➤ The sewage from the nala is fully being taken into STPs for the treatment and excess sewage is being diverted to downstream nalas. No sewage is being discharged into the lake. Relevant photographs are submitted bellow:



➤ During inspection, no other sewage disposals into the lake were observed and storm water drains were also observed to be in dry condition.



➤ Both STPs are fully functional and relevant photographs are submitted below:





- The Board is regularly collecting samples from STPs as a part of monitoring of STPs performance. The water quality data for the month of September 2023 of STPs is as follows: (Analysis reports are enclosed as ANNEXURE-III & IV).

Parameter	Collection point	pH	BOD (mg/l)	COD (mg/l)	TSS (mg/l)
5 MLD STP	STP Inlet	7.14	53	223	26
	STP Outlet	7.23	23	80	11
7 MLD STP	STP Inlet	7.36	136	464	375
	STP Outlet	7.49	11	52	<5
Standard		6.5 to 9.0	30	--	<100

- The Board is regularly monitoring performance of the STPs and whenever it is exceeding the standards, notices are being issued for taking corrective measures.

7. SuoMotu WP (PIL) No. 10 of 2023 pending before the Hon'ble High Court of Telangana at Hyderabad:

- It is submitted for the information of this Hon'ble Tribunal that the issue raised in the article of the Times of India, dated 12.12.2023 has been suo motu taken up by the Hon'ble High Court of Telangana at Hyderabad vide orders dated 16.12.2023 and 22.12.2023. The Hon'ble High Court has vide its order dated 22.12.2023 appointed an expert committee to submit a report within six weeks and the matter is now listed on 06.02.2024. The relevant portion of the order dated 22.12.2023 is as follows:

“In order to ascertain the causes of pollution and to restore and preserve the DurgamCheruvu lake, we deem it appropriate to appoint an Expert Committee which shall inspect the site and shall submit a report with regard to causes of pollution as well as the measures

which are required to be undertaken to protect and preserve the lake in question.

Learned Amicus submitted that he has communicated with Dr. Atul Narayan Vaidya, Director, National Environmental Engineering Research Institute, Nehru Marg, Nagpur, who has expressed his willingness to conduct the study of DurgamCheruvu lake and submit a report to this Court with regard to causes of pollution and the measures which are required to be taken to protect and preserve the lake.

We therefore direct the constitution of the following Committee, which shall be headed by Dr. Atul Narayan Vaidya, Director, National Environmental Engineering Research Institute, Nehru Marg, Nagpur. The Committee shall comprise of following:

1. Dr. Atul Narayan Vaidya, Director, National Environmental Engineering Research Institute, Nehru Marg, Nagpur – 440 020 (Local address – CSIR-NEERI, Hyderabad Zonal Center, IICT Colony, Tarnaka, Secunderabad, Telangana- 500 007).
2. Principal Secretary, Irrigation and Command Area Development (CA) Department, Secretariat, Hyderabad.
3. Ms. M.ShanthiVardhani, Secretary, High Court Legal ServicesCommittee, Hyderabad

Mr. T.Srikanth Reddy, learned Government Pleader for Revenue undertakes before this Court that all assistance shall be rendered to the aforesaid Committee and a Police team shall also accompany the Members of the Committee at times when they inspect the lake in question. In addition, all the expenses including travelling expenses of the Chairman of the Committee and the expenses for carrying out the inspection shall be borne by the State Government.

A comprehensive report be supplied to this Court within a period of six (06) weeks.

Copy of this order be communicated to Chairman of the Committee.

List for further orders on 06.02.2024.” (Copies of the orders of the Hon’ble High Court are annexed as **Annexures V & VI**)

- It is submitted that the Board is awaiting further orders of the Hon’ble High Court and will take action as required and as per law. The Board is also continuously monitoring the STPs to ensure its compliance. The aforesaid preliminary report is submitted for the information of this Hon’ble Tribunal.

Date: 10.01.2024

Place: Hyderabad.


ENVIRONMENTAL ENGINEER
ENVIRONMENTAL ENGINEER
Telangana State POLLUTION CONTROL
BOARD REGIONAL OFFICE - 1,
RANGA REDDY DISTRICT.



**TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD**

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CONSENT & AUTHORIZATION ORDER - RED CATEGORY

Order No. 1325-RR-I/TSPCB/ZOH/CFO/2021- 1739

Date: 29.01.2021

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules, 2016 (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to

**M/s. HMWS&SB, STP Division No. IV, 5 MLD STP
at Durgam Cheruvu, Madhapur,
Serlingampally, Rangareddy District**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Point of Disposal
1.	Sewage of Madhapur Ayyappa society	Shall be treated in Sewage Treatment Plant (STP) of capacity- 5 MLD. After treatment, shall be discharged into Durgam cheruvu and supplying to Shilparamam Botanical Garden and NCC Garden after meeting the standards stipulated at Schedule-B.

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow	Emission Standards
1.	Attached to DG set of capacity - 315 kVA	---	SPM - 115 mg/Nm ³

iii) Hazardous Waste Authorization: (Form - 2) [See Rule 6(2)]:

M/s. HMWS&SB, STP Division No. IV, 5 MLD STP at Durgam Cheruvu, Madhapur, Serlingampally, Rangareddy District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

Sl. No.	Name and quantity of the Hazardous waste	Stream	Method of Disposal
1	STP Sludge (0.5 TPD)	---	Shall be disposed to Municipal solid waste disposal facility
2	Waste oil	5.1 of Sch.-I	Shall be sent to authorized waste oil recyclers / re-processors.

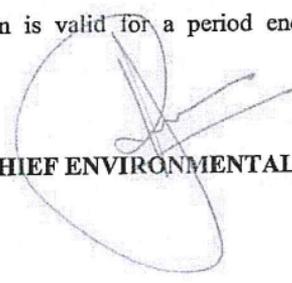
-10-

This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

S. No.	Product	Total Capacity
1	Sewage Treatment Plant (STP)	5 MLD

This combined order of Consent and Authorization is valid for a period ending with the 31.12.2025


JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: Schedules A, B & C

To
M/s. HMWS&SB, STP Division No. IV, 5 MLD STP
at Durgam Cheruvu, Madhapur,
Serlingampally, Rangareddy District.
E-mail Id: rameshkurmi787@gmail.com

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information
Copy to the Environmental Engineer, TSPCB, Regional Office-I, Rangareddy District for information.

SCHEDULE - A

1. The applicant shall make applications **through online** for renewal of consent (under Water and Air Acts) and Authorization under HWM Rules **atleast 120 days before the date of expiry of this order**, along with prescribed fee under Water and Air Acts for obtaining consent of the Board **along with detailed compliance to the conditions stipulated in the CFO.**
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3. a) All the fugitive emissions shall be controlled with proper measures.
b) The applicant shall also install the equipment such as wind speed recorder and wind direction recorder.
4. The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
5. The applicant shall, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production shall be stopped.
6. Any up-set condition in any plant/plants of the industry, which result in, increased effluent discharge and/ or violation of standards stipulated in this order **or** the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
7. In case of such episodal discharges / emissions mentioned in item 6 above, the industry should take immediate action to bring down the discharge / emission below the limits prescribed in this order.
8. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
9. a) The industry shall carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule - B of this order at regular intervals.
b) The industry shall maintain following records to accessible to the Board, whenever required.
 1. Analysis reports of waste water/ emissions.
 2. Log book for operation of pollution control systems.
 3. Inspection book.
10. The applicant shall set up **THREE** Ambient Air Quality Monitoring Stations for continuous recording of relevant critical parameters mentioned in Schedule - B as per the CPCB guidelines and submit monthly reports.
11. Separate power connection with energy meter shall be provided for the Pollution Control Equipment and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
12. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & its amendments thereof.
13. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.

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14. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
15. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.
16. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.
17. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.
18. The occupier shall educate the workers and nearby public of possible accidents and remedial measures.
19. For any accident or spillage of hazardous wastes causing damage to the Environment, the occupier or the transporter as the case shall be held responsible.
20. In case of closure of industry, the un-used/not consumed raw materials falling under the category of Hazardous Chemicals and mentioned in Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amendment Rules, 2003 shall be removed and sold to other units within 90 days from the date of closure to prevent any possibility of occurrence of an accident. In case the above hazardous chemicals have lost their properties originally acquired, then they shall be treated as Hazardous Waste and they should be disposed off only to the authorized agencies of TSPCB in a safe manner.
21. The occupier shall prepare / update an emergency preparedness plan for safe handling of hazardous waste from time to time and submit the same to TSPCB. Emergency preparedness plan must be implemented immediately whenever there is fire, explosion or release of hazardous waste or hazardous waste constituents, which could endanger to human health or environment.
22. Packaging, labeling and transportation of Hazardous Wastes shall be in accordance with the provisions of the rules issued by the Central Govt. under the Motor Vehicles Act, 1988 and other guidelines issued from time to time. The packaging and labeling shall be based on the composition and hazardous constituent of the waste, however all Hazardous Waste containers should be provided with a general label.
23. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter shall carry a Transport Emergency (TREM) card (as given in the guidelines for management and handling of hazardous wastes) duly filled by the Hazardous Waste generator.
24. Containers / Container Liners of Hazardous Chemicals and Hazardous Wastes should be thoroughly detoxified before selling to agencies authorized by TSPCB. Proper records, specific to each Hazardous Chemical / Hazardous Waste Containers / container Liners should be maintained in the following way:
 - i . Number of containers received.
 - ii . Date and method of detoxification.
 - iii . Name of agencies to whom containers were sold with quantities.
 - iv . Transportation particulars.
25. No Hazardous Wastes shall be mixed with any other waste or shall be discharged to a common, other internal, external sewerage or other drainage system without prior approval of TSPCB.
26. If HDPE bags are used for storing Hazardous Wastes, it should be ensured that they are perfectly sealed mechanically or double hot sealed. If MS / HDPE bags or drums are used for Hazardous Wastes, these drums / bags should be ensured that they are perfectly sealed.
27. The person authorized shall not rent, lend, sell, transfer their industrial premises without obtaining prior permission of State Pollution Control Board.
28. Any Unauthorized change in personnel, equipment and working condition as mentioned in the application by the person authorized shall constitute a breach of this authorization.

29. The industry shall comply with the provisions of Batteries (Management and Handling) Rules, 2001.
30. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.
31. The applicant shall exhibit the Consent & HW Authorization order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.
32. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
33. The authorization issued under Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016, shall comply with the provision of the Environment (Protection) act, 1986.
34. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

SCHEDULE - B

Special Conditions:

1. The facility shall not carry out any new activity without obtaining Prior Consent For Establishment (CFE) and Consent For Operation (CFO) of the Board.
2. The HMWS& SB shall treat the sewage to the following standards

S. No.	Parameters	Standards
1	pH	5.5 to 9.0
2	Temperature	Should not exceed 50C above the receiving water temperature
3	Suspended solids	100 mg/l
4	Oil & grease	10 Mg/l
5	Chemical Oxygen Demand (COD)	250 mg/l
6	Biological Oxygen Demand (BOD)	≤10 mg/l
7	Ammonical Nitrogen	50 mg/l
8	Arsenic (as As)	0.2 mg/l
9	Mercury (as Hg)	0.01 mg/l
10	Lead (as Pb)	0.1 mg/l
11	Cadmium (as Cd)	2.0 mg/l
12	Hexavalent chromium (as Cr+6)	0.1 mg/l
13	Total chromium	2.0 mg/l
14	Zinc (as Zn)	5.0 mg/l
15	Copper (as Cu)	3.0 mg/l
16	Sulphide (as S)	2.0 mg/l
17	Dissolved Phosphates	5.0 mg/l
18	Total residual chlorine	1.0 mg/l
19	Total Nitrogen (as N)	100 mg/l
20	Free ammonia (as NH ₃)	5.0 mg/l
21	Bio Assay test	90% survival of fish after 96 hours in 100% effluent

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3. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below:

S. No.	Parameters	Standards in $\mu\text{g}/\text{m}^3$;
1	Particulate Matter(PM10)	100
2	Particulate Matter (PM2.5)	60
3	SO ₂	80
4	NO _x	80

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

4. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.
5. The facility shall comply with conditions of Directions order dated: 15.07.2020
6. The facility shall install online continuous Effluents monitoring system (OCEMS) and the same shall be connected to TSPCB server:
7. The facility shall install flow measuring device at inlet and outlet and maintain log records
8. The HMWS&SB shall also treat the sewage for the other parameters to meet the inland surface waters standards stipulated under the Environmental (Protection) Rules, 1986, notified and published by Ministry of Environment and Forests, Government of India as specified in schedule VI vide G.S.R422 (E), dt.19.05.1993 and its amendments thereof, and additional standards / conditions stipulated by TSPCB.
9. The HMWS&SB shall treat the sewage for total coliform to a standard of < 500 MPN/100 ML to meet the Class - B & Class - C water quality criteria specified by CPCB.
10. The treated sewage shall be discharged into Durgam cheruvu lake duly meeting the standards stipulated by the Board. The HMWS&SB shall furnish the exact location of disposal point within one month.
11. The HMWS & SB shall explore the possibility of using the treated sewage for irrigation of crops non-eaten raw, sports fields, public parks, industrial use etc., in order to conserve the fresh water.
12. The HMWS & SB shall take measures such that no perceptible odour is observed outside the STP premises particularly in the adjoining colony of Madhpaur Ayappa Society.
13. The HMWS & SB shall provide polishing pond for better performance of STP.
14. The HMWS & SB shall engage trained staff and provide adequate laboratory facility for proper functioning of STP.
15. HMWS & SB shall explore the possibility of providing mechanical de-watering system for the sludge instead of proposed sludge drying beds. This will help proper disposal of sludge even during the rain days.
16. The HMWS & SB shall provide a mechanism for continuous removal of sludge from the facultative pond without distributing other operations.
17. Mechanically operated Grit removal channel is to be provided instead of manual, to have better performance efficiency in terms of VSS/TSS ratio. The grit separated from the Grit Chamber shall be disposed scientifically.
18. The HMWS & SB shall provide online DO analysers with recording facility in the aeration system.
19. The HMWS & SB shall conduct a study on impact of treated sewage on crops with the help of Agricultural University / Agricultural Department within a period of one year, if the treated sewage is proposed to be used for irrigation purpose.
20. The solid waste generated from the sludge drying beds shall be used as soil conditioner / manure.
21. The STP discharge shall not contaminate the Ground water in the colony and the surroundings. The HMWS & SB shall monitor the ground water in the surroundings at

- least once in 3 months and submit the results to Regional Office, T.S. Pollution Control Board.
22. The STP or its activity shall not block the inflow channels into the Durgam cheruvu lake.
 23. The STP shall not dispose any solid waste outside the factory premises and maintain records pertaining to solid waste generation & its disposal.
 24. There STP shall not be any perceptible odour from the industry premises.
 25. The HMWS & SB shall continuously operate the Sewage Treatment Plant and shall meet Board's standards.
 26. M/s. HMWS&SB shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.
 27. The HMWS & SB shall comply with all the directions issued by the Board from time to time.
 28. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
 29. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.
 30. This Order is issued to the STP without prejudice to the action taken by the Task Force of the Board.
 31. This order is issued to the STP subject to the outcome of order of Hon'ble NGT O.A. No. 225 of 2017(SZ).
 32. The conditions stipulated in this order area without any prejudice to rights and contentions of this order in any Hon'ble court of law.

SCHEDULE - C
(See Rule 6(2))

(Conditions of Authorization for occupier or operator handling hazardous wastes)

1. The HMWS & SB shall give top priority for waste minimization and cleaner production practices.
2. The HMWS & SB shall not store hazardous waste for more than 90 days as per the Hazardous & other wastes (Management and Transboundary Movement) Rules, 2016.
3. The HMWS & SB shall not sell the used empty drums / barrels / liners / bags / Bottle etc. to outside parties & vendors for reuse, instead they shall discard the same to avoid reuse, which is resorting in illegal dumping of Hazardous Waste and shall dispose the same directly to authorized recyclers only.
4. The HMWS & SB shall ensure for proper labelling of Hazardous Waste / other waste containers with particulars of industry & type of Waste along with characteristics, while storage & transporting the waste to Recyclers / TSDF / Cement Industries.
5. The HMWS & SB shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
6. The HMWS & SB shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors/ Recyclers.
7. The HMWS & SB shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
8. The HMWS & SB shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
9. The HMWS & SB shall maintain 6 copy manifest system for transportation of waste generated and a copy shall be submitted to Board Office and concerned Regional Office.
10. The HMWS & SB shall maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorisation.

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11. The HMWS & SB shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 and file annual returns in Form- 4 Rules 6(5), 13(8), 16(6) and 20(2) as per of the Hazardous & other wastes (Management, Transboundary Movement) Rules, 2016.
12. The HMWS & SB shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.
13. The HMWS & SB shall dispose the e-waste to authorized recyclers / re-processors only.



JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. HMWS&SB, STP Division No. IV, 5 MLD STP
at Durgam Cheruvu, Madhapur,
Serlingampally, Rangareddy District.



**TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD**

H.No.6-3-1219, TS No.1 Part, Block - C, Ward No.91, Near Country Club,
Uma Nagar, Begumpet, Hyderabad. Phone: 040-23402495
Email: jcee-zhyd-tspcb@telangana.gov.in

CONSENT & HW AUTHORIZATION ORDER – RED CATEGORY

Consent Order No.1407-RR-I/TSPCB/ZOH/CFO/2023- 714

Date: 16.10.2023

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules, 2016 (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to

**Durgam Cheruvu 7 MLD STP,
Durgam Cheruvu,
Madhapur, Serlingampally,
Rangareddy District.**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1.	Domestic effluents	2.55 KLD	Shall be treated in STP

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow	Emission Standards
1.	Attached to the DG set of Capacity – 1 x 125 kVA	--	SPM - 115 mg/Nm ³

iii) Hazardous Waste Authorization: (Form – 2) [See Rule 6(2)]:

Durgam Cheruvu 7 MLD STP, Durgam Cheruvu, Madhapur, Serlingampally, Rangareddy District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

S. No.	Name of the Hazardous/Solid waste	Hazardous / as defined under HWM Rules,	Quantity	Method of Disposal
1.	STP sludge	28.1 of Sch-I	1500 kg/day	Shall be disposed to sell to pesticide companies.
2.	Waste Oil	5.1 of Sch-I	20 LPA	Shall be sent to authorized waste oil re-processors/

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This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

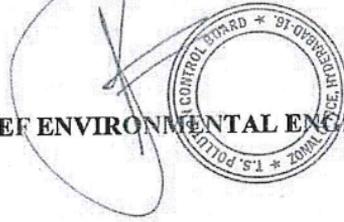
This consent is valid for manufacture the following products along with quantities only

S. No.	Product	Capacity
1	Sewage Treatment Plant (STP)	7 MLD

This combined order of Consent and Authorization is valid for a period ending with the 30.06.2028.

JOINT CHIEF ENVIRONMENTAL ENGINEER

RA2



Encl: Schedules A, B & C

To
Durgam Cheruvu 7 MLD STP,
Durgam Cheruvu,
Madhapur, Serlingampally,
Rangareddy District.
E-mail: sd1pd4@gmail.com

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information
 Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information.

SCHEDULE - A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorization of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: <http://tspcb.cgg.gov.in/Pages/Circulars.aspx>).
2. Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
3. The industry may explore the possibility of tapping the solar energy for their energy requirements.
4. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Rules, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.
5. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of protection of public health and environment.

SCHEDULE - B**Special Conditions:**

1. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below:

Sl. No.	Purpose	Quantity
1	Domestic	3.0 KLD
TOTAL		3.0 KLD

2. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below:

S.No.	Parameters	Standards in $\mu\text{g}/\text{m}^3$;
1	Particulate Matter(PM10)	100
2	Particulate Matter (PM2.5)	60
3	SO ₂	80
4	NO _x	80

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

3. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.
4. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
5. The HMWS& SB shall treat the sewage to the following standards:

S. No.	Parameters	Standards
1	pH	5.5 to 9.0
2	Temperature	Should not exceed 50C above the receiving water temperature
3	Suspended solids	100 mg/l
4	Oil & grease	10 Mg/l
5	Chemical Oxygen Demand (COD)	250 mg/l
6	Biological Oxygen Demand (BOD)	≤ 10 mg/l
7	Ammonical Nitrogen	50 mg/l

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8	Arsenic (as As)	0.2 mg/l
9	Mercury (as Hg)	0.01 mg/l
10	Lead (as Pb)	0.1 mg/l
11	Cadmium (as Cd)	2.0 mg/l
12	Hexavalent chromium (as Cr+6)	0.1 mg/l
13	Total chromium	2.0 mg/l
14	Zinc (as Zn)	5.0 mg/l
15	Copper (as Cu)	3.0 mg/l
16	Sulphide (as S)	2.0 mg/l
17	Dissolved Phosphates	5.0 mg/l
18	Total residual chlorine	1.0 mg/l
19	Total Nitrogen (as N)	100 mg/l
20	Free ammonia (as NH ₃)	5.0 mg/l
21	Bio Assay test	90% survival of fish after 96 hours in 100% effluent

6. The HMWS&SB shall also treat the sewage for the other parameters to meet the inland surface waters standards stipulated under the Environmental (Protection) Rules, 1986, notified and published by Ministry of Environment and Forests, Government of India as specified in schedule VI vide G.S.R422 (E), dt.19.05.1993 and its amendments thereof, and additional standards / conditions stipulated by TSPCB.
7. The HMWS&SB shall treat the sewage for total coliform to a standard of < 500 MPN/100 ML to meet the Class - B & Class - C water quality criteria specified by CPCB.
8. The treated sewage shall be discharged into Musi River after meeting the prescribed standards. The HMWS&SB shall furnish the exact location of disposal point within one month.
9. The HMWS&SB shall explore the possibility of using the treated sewage for irrigation of crops non-eaten raw, sports fields, public parks, industrial use etc., in order to conserve the fresh water.
10. The HMWS&SB shall take measures such that no perceptible odour is observed outside the STP premises.
11. The HMWS&SB shall provide polishing pond for better performance of STP.
12. The HMWS&SB shall engage trained staff and provide adequate laboratory facility for proper functioning and monitoring of STP.
13. The HMWS&SB shall explore the possibility of providing mechanical de-watering system for the sludge instead of proposed sludge drying beds. This will help proper disposal of sludge even during the rainy days.
14. Mechanically operated Grit removal channel is to be provided instead of manual, to have better performance efficiency in terms of VSS/TSS ratio. The grit separated from the Grit Chamber shall be disposed scientifically.
15. The HMWS&SB shall provide online DO analysers with recording facility in the aeration system.
16. The HMWS&SB shall conduct a study on impact of treated sewage on crops with the help of Agricultural University / Agricultural Department within a period of one year, if the treated sewage is proposed to be used for irrigation purpose.
17. The solid waste generated from the sludge draining beds shall be used as soil conditioner / manure.
18. The HMWS&SB shall not bypass the sewage and shall dismantle the bypass arrangement provided on otherside of the pumping station immediately.
19. The STP discharge shall not contaminate the Ground water in the colony and the surroundings. The HMWS & SB shall monitor the ground water in the surroundings at least once in 3 months and submit the results to Regional Office-I, T.S. Pollution Control Board, Rangareddy District.

20. M/s. HMWS&SB shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.
21. The HMWS & SB shall comply with all the directions issued by the Board from time to time.
22. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.
23. This order is issued to the STP subject to the outcome of order of Hon'ble NGT O.A. No. 225 of 2017(SZ).
24. The conditions stipulated in this order area without any prejudice to rights and contentions of this order in any Hon'ble court of law.

SCHEDULE - C

(See Rule 6(2))

**[SPECIAL CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR
HANDLING HAZARDOUS WASTE]**

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 180 days as per the Hazardous & other wastes (Management and Transboundary Movement) Rules, 2016 and amendments thereof. The industry shall maintain 7 copy manifest system for transportation of waste generated and copies of receipts of consignee shall be submitted the Concerned Regional Office. The industry shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 i.e quantity of incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form- 4 as per Rule 20(2) of the Hazardous & other wastes (Management, Handling & Transboundary Movement) Rules, 2016 and amendments thereof.
3. The industry shall ensure for proper labelling of Hazardous Waste / other waste containers with particulars of industry & type of Waste along with characteristics, while storage & transporting the waste to Recyclers / TSDF / Cement Industries.
4. The industry shall maintain proper records for Hazardous Wastes disposal and its concurrence with Authorization. In case of Violation in generation, industry shall submit explanation and obtain amendment in Environmental Clearance/CFE/CFO in this regard.
5. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal. The Waste oils to the traders and the same shall be disposed to the authorized Reprocessors / Recyclers and Used Lead Acid Batteries shall be disposed to the manufacturers / dealers on buyback basis. The industry shall take necessary practical steps for prevention of oil spillages and carryover of oil from the premises. The industry shall check the certificate/Authorisation/ order of MoEF issued to the Re-user/Recycler units while disposing the waste oil. The industry shall maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorisation.
6. The industry shall dispose the e-waste to authorized recyclers / dismantlers only.
7. The industry shall maintain good house keeping.
8. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.

JOINT CHIEF ENVIRONMENTAL ENGINEER

To
Durgam Cheruvu 7 MLD STP,
Durgam Cheruvu, Madhapur, Serlingampally,
Rangareddy District.



CENTRAL LABORATORY

Analysis Report

Reg. No.SR/05/TSPCB/HO/R00/LAB/2023/09/260-261

Collected by: RO-RRD officials along with EPTRI Officials

Collected on: 14/09/2023

Received on: 15/09/2023

Test method: Standard Methods of APHA, 24th Edition

Quantity of the sample: 1 Ltr. sample each

Issue date: 26/09/2023

Page No.: 1 of 1

Sample code : Sample details / collection point

23/09/260 - Sample collected from Inlet of DurgamCheruvu 5.0 MLD, STP

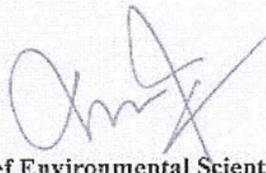
23/09/261 - Sample collected from Outlet of DurgamCheruvu 5.0 MLD, STP

Parameters	Method No.	Unit	Results		Standard Schedule – I of EP ACT 1986
			23/09/260	23/09/261	
pH	4500 - B	-	7.14	7.23	6.5 - 9.0
Electrical conductivity	2510 - B	µS/cm	1336	1173	-
Total Suspended Solids	2540 - D	mg/L	26	11	< 100
Total Dissolved Solids	2540 - C	mg/L	801	720	-
Chemical Oxygen Demand	5220 - B	mg/L	223	80	-
BOD 3 at 27°C	IS 3025, 1993	mg/L	53	23	30
Total Kjeldhal Nitrogen	4500-N _{org} B	mg/L	-	8	-
Ammonical Nitrogen	4500-NH ₃ C	mg/L	-	BDL	-
Oil & Grease	5520 - B	mg/L	-	BDL	-
Dissolved oxygen	4500 - O C	mg/L	-	2.9	-

Note: Results related to sample as received.

(-) : Sample not collected

BDL: Below Detectable Limit


Joint Chief Environmental Scientist



CENTRAL LABORATORY

Analysis Report

Reg. No. SR/05/TSPCB/HO/R00/LAB/2023/09/025-026
Collected on: 01/09/2023
Test method: Standard Methods of APHA, 24th Edition
Issue date: 13/09/2023

Collected by: RO-RRD
Received on: 02/09/2023
Quantity of the sample: 1 Ltr. sample each
Page No.: 1 of 1

Sample code : Sample details / collection point

23/09/025 - Sample collected from Inlet of Durgam Cheruvu 7.0 MLD, STP

23/09/026 - Sample collected from Outlet of Durgam Cheruvu 7.0 MLD, STP

Parameters	Method No.	Unit	Results		Standard Schedule – I of EP ACT 1986
			23/09/025	23/09/026	
pH	4500 - B	-	7.36	7.49	6.5 - 9.0
Electrical conductivity	2510 - B	µS/cm	1645	1423	-
Total Suspended Solids	2540 - D	mg/L	375	<5	< 100
Total Dissolved Solids	2540 - C	mg/L	1090	985	-
Chemical Oxygen Demand	5220 - B	mg/L	464	52	-
BOD 3 at 27°C	IS 3025, 1993	mg/L	136	11	30
Total Kjeldhal Nitrogen	4500-N _{org} B	mg/L	-	21	-
Ammonical Nitrogen	4500-NH ₃ C	mg/L	-	8	-
Oil & Grease	5520 - B	mg/L	-	<0.1	-
Dissolved oxygen	4500 - O C	mg/L	-	4.2	-

Note: Results related to sample as received.
(-) : Sample not collected


Joint Chief Environmental Scientist

[3194]

IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

SATURDAY, THE SIXTEENTH DAY OF DECEMBER TWO THOUSAND AND
TWENTY THREE

:PRESENT:
THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE ANIL KUMAR JUKANTI

SUO MOTU W.P. (PIL) NO: 10 OF 2023

Between:

News item published in the Times of India English daily Newspaper Hyderabad City Edition dated 12-12-2023 under the caption "Durgam Cheruvu chokes on sewage will Hyderabad rescue its iconic lake?".

Petitioner

AND

1. State of Telangana, represented by its Chief Secretary, Secretariat, Hyderabad.
2. State of Telangana, represented by its Special Chief Secretary, Municipal Administration and Urban Development Department, Secretariat, Hyderabad.
3. State of Telangana, represented by its Principal Secretary, Irrigation and Command Area Development (CA) Department, Secretariat, Hyderabad.
4. State of Telangana, represented by its Principal Secretary, Revenue Department, Secretariat, Hyderabad.
5. Greater Hyderabad Municipal Corporation, Represented by its Commissioner, Tank Bund, Hyderabad.
6. The Managing Director, Hyderabad Metropolitan Water Supply and Sewerage Board, Khairthabad, Hyderabad.
7. Hyderabad Metropolitan Development Authority, Represented by its Commissioner, Hyderabad.
8. The Zonal Commissioner, Greater Hyderabad Municipal Corporation, Serilingampally Zone, Ranga Reddy District.
9. The District Collector, Ranga Reddy District.

Respondents

Petition is taken up under Article 226 of the Constitution of India praying that in the circumstances stated in the news item in the "Times of India" English Daily News Paper, Hyderabad Edition, dated 12-12-2023 published under the caption "Durgam Cheruvu chokes on sewage will Hyderabad rescue its iconic lake?" this Honourable court may be pleased to issue appropriate Writ, order or orders more particularly in the nature of Writ of Mandamus by issuing necessary directions to the respondents herein for the protection of City's Iconic Durgam Cheruvu from pollution due to pharmaceuticals, herbicides, fungicides, pesticides, hormones, steroids, UV filters, plasticizers, cyanotoxins and metabolites in the water and to follow a stringent approval process for commercial establishments to come up around the lake and to establish new Sewerage Treatment Plants for purification of sewage water.

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The petition coming on for hearing, upon perusing the news item filed in support thereof and upon hearing the arguments of GP for GAD, for the Respondent No.1 and Ms. B. Laxmi Kanakavalli, learned counsel represents Sri Pasham Krishna Reddy, GP for Municipal Admn., & Urban Development for the Respondent No.2 and Sri Hareesh Kumar Muchinthala, GP for Irrigation for the Respondent No.3 and Sri T. Srikanth Reddy, GP for Revenue for the Respondent Nos.4 and 9 and Sri C.H. Jayakrishna, learned counsel represents Sri Katika Ravinder Reddy, SC for GHMC for the Respondent No.5 and Sri G. Narender Reddy, SC for HMWSSB, for the Respondent No.6 and Sri V. Siddhartha Goud, learned counsel represents Sri V. Narasimha Goud, SC for HMDA, for the Respondent No.7, the Court made the following.

ORDER:

Ms. B. Laxmi Kanakavalli, learned counsel represents Mr. Pasham Krishna Reddy, learned Government Pleader for Municipal Administration & Urban Development, appearing on behalf of respondent No.2.

Mr. Hareesh Kumar Muchinthala, learned Government Pleader for Irrigation appears for respondent No.3.

Mr. T. Srikanth Reddy, learned Government Pleader for Revenue appears for respondent Nos.4 and 9.

Mr. C.H. Jayakrishna, learned counsel represents Mr. Katika Ravinder Reddy, learned Standing Counsel for Greater Hyderabad Municipal Corporation appearing for respondent No.5.

Mr. G. Narender Reddy, learned Standing Counsel for Hyderabad Metropolitan Water Supply and Sewerage Board appears for respondent No.6.

Mr. V. Siddhartha Goud, learned counsel represents Mr. V. Narasimha Goud, learned Standing Counsel for Hyderabad Metropolitan Development Authority appearing for respondent No.7.

Let a copy of the news item be supplied to Mr. Vedula Srinivas, learned Senior Counsel, who is requested to assist this Court as Amicus Curiae.

Learned Amicus prays for short accommodation to enable him to suggest a committee of experts who will visit Durgam Cheruvu and submit a report with regard to its existing condition including the encroachments made therein as well as quality of water.

List on 22.12.2023.

//TRUE COPY//

SD/-MD.ISMAIL
ASSISTANT REGISTRAR

SECTION OFFICER

To,

1. The Chief Secretary, State of Telangana, Secretariat, Hyderabad.
2. The Special Chief Secretary, Municipal Administration and Urban Development Department, State of Telangana, Secretariat, Hyderabad.
3. The Principal Secretary, Irrigation and Command Area Development (CA) Department, State of Telangana, Secretariat, Hyderabad.
4. The Principal Secretary, Revenue Department, State of Telangana, Secretariat, Hyderabad.
5. The Commissioner, Greater Hyderabad Municipal Corporation, Tank Bund, Hyderabad.
6. The Managing Director, Hyderabad Metropolitan Water Supply and Sewerage Board, Khairthabad, Hyderabad.
7. The Commissioner, Hyderabad Metropolitan Development Authority, Hyderabad.
8. The Zonal Commissioner, Greater Hyderabad Municipal Corporation, Serilingampally Zone, Ranga Reddy District.
9. The District Collector, Ranga Reddy District. (1 to 9 by RPAD)
10. The Section Officer, WP (DB) Section.
11. One CC to Sri Vedula Srinivas, Amicus Curiae. (along with a copy of material papers)
12. One CC to Sri Katika Ravinder Reddy, Advocate (OPUC)
13. One CC to Sri G. Narender Reddy, Advocate (OPUC)
14. One CC to Sri V. Narasimha Goud, Advocate (OPUC)
15. Two CCs to GP for GAD, High Court at Hyderabad. (OUT)
16. Two CCs to GP for MA & UD, High Court at Hyderabad. (OUT)
17. Two CCs to GP for Irrigation, High Court at Hyderabad. (OUT)
18. Two CCs to GP for Revenue, High Court at Hyderabad. (OUT)
19. Two spare copies

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HIGH COURT

H C J & JAK, J

DATED: 16/12/2023

List on 22.12.2023

ORDER

SUO MOTU WP(PIL).No.10 of 2023

DIRECTION



[3393]

IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
FRIDAY, THE TWENTY SECOND DAY OF DECEMBER TWO THOUSAND AND
TWENTY THREE

:PRESENT:

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE ANIL KUMAR JUKANTI
SUOMOTU WP(PUBLIC INTEREST LITIGATION) NO: 10 OF 2023

Between:

News item published in the Times of India English daily Newspaper Hyderabad City Edition dated 12-12-2023 under the caption "Durgam Cheruvu chokes on sewage will Hyderabad rescue its iconic lake?".

Petitioner

AND

1. State of Telangana, represented by its Chief Secretary, Secretariat, Hyderabad.
2. State of Telangana, represented by its Special Chief Secretary, Municipal Administration and Urban Development Department, Secretariat, Hyderabad.
3. State of Telangana, represented by its Principal Secretary, Irrigation and Command Area Development (CA) Department, Secretariat, Hyderabad.
4. State of Telangana, represented by its Principal Secretary, Revenue Department, Secretariat, Hyderabad.
5. Greater Hyderabad Municipal Corporation, Represented by its Commissioner, Tank Bund, Hyderabad.
6. The Managing Director, Hyderabad Metropolitan Water Supply and Sewerage Board, Khairthabad, Hyderabad.
7. Hyderabad Metropolitan Development Authority, Represented by its Commissioner, Hyderabad.
8. The Zonal Commissioner, Greater Hyderabad Municipal Corporation, Serilingampally Zone, Ranga Reddy District.
9. The District Collector, Ranga Reddy District.

Respondents

Petition under Article 226 of the Constitution of India praying that in compliance with the orders of the Chief Justice dated 13/12/2023 and for the reasons published in the news item in the "Times of India" English Daily News Paper, Hyderabad Edition, dated 12-12-2023 published under the caption "Durgam Cheruvu chokes on sewage will Hyderabad rescue its iconic lake?" this Honourable court may be pleased to issue appropriate Writ, order or orders more particularly in the nature of Writ of Mandamus by issuing necessary directions to the respondents herein for the protection of City's Iconic Durgam Cheruvu from pollution due to pharmaceuticals, herbicides, fungicides, pesticides, hormones, steroids, UV filters, plasticizers, cyanotoxins and metabolites in the water and to follow a stringent approval process for commercial establishments to come up around the lake and to establish new Sewerage Treatment Plants for purification of sewage water.

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The petition coming on for hearing, upon perusing the news item filed in support thereof and the order of the High Court dated 16.12.2023 made herein and upon hearing the arguments of GP for GAD, for the Respondent No.1 and Ms. B. Laxmi Kanakavalli, AGP for Municipal Admn., & Urban Development for the Respondent No.2 and Sri V.Saurabh Verma, AGP for I & CAD for respondent 3 and Sri T. Srikanth Reddy, GP for Revenue for the Respondent Nos.4 to 9 and Sri C.H. Jayakrishna, learned counsel represents Sri Katika Ravinder Reddy, SC for GHMC for the Respondent No.5 and Ms. G.M.Sunitha, Advocate representing Sri G. Narender Reddy, SC for HMWSSB, for the Respondent No.6 and Ms T.V.Sudha Advocate represents Sri V. Narasimha Goud, SC for HMDA, for the Respondent No.7, the Court made the following.

ORDER:

Mr. Vedula Srinivas, learned *Amicus Curiae*.

Ms. B.Lakshmi Kanakavalli, learned Assistant Government Pleader for Municipal Administration and Urban Development Department for respondent No.2.

Mr. V.Saurabh Verma, learned Assistant Government Pleader for Irrigation and Command Area Development for respondent No.3.

Mr. T.Srikanth Reddy, learned Government Pleader for Revenue for respondent Nos.4 to 9.

Mr. C.H.Jaya Krishna, learned counsel representing Mr. Katika Ravinder Reddy, learned Standing Counsel for Greater Hyderabad Municipal Corporation for respondent No.5.

Ms. G.M.Sunitha, learned counsel representing Mr. G.Narender Reddy, learned Standing Counsel for Hyderabad Metropolitan Water Supply and Sewerage Board for respondent No.6.

Ms. T.V.Sudha, learned counsel representing Mr. V.Narasimha Goud, learned Standing Counsel for Hyderabad Metropolitan Development Authority for respondent No.7.

This writ petition was registered as public interest litigation on the basis of a news item which appeared in Times of India English Daily Newspaper, Hyderabad City Edition dated 12.12.2023.

As per the news item, Durgam Cheruvu lake is situated in the midst of the city. The environmentalists and local residents have found hundreds of fish floating on the surface of the lake and for gasping of air and some of them were spotted lifeless along its periphery. A video showing thousands of dead fish on social media was also shared. The aforesaid incident indicates that the water in the lake is polluted and is poisonous. The sewage flowing from the houses is being let of directly into the lake. There are two Sewage Treatment Plants located at the full tank level of the lake and when it rains, Sewage

Treatment Plants get inundated with water, mud, which disrupts their functionality. The old Sewage Treatment Plants have ceased to operate long ago and the new Sewage Treatment Plant failed after the rains.

It has been stated in the news item that a recent study conducted by Mahindra University and IIT, Hyderabad uncovered the presence of 183 compounds including pharmaceuticals, herbicides, fungicides, pesticides, hormones, steroids, UV filters, plasticizers, cyanotoxins and metabolites in the water. The research pointed out to the potential harm these pollutants pose to both human and aquatic life. Rapid urbanization has taken place around the lake. Therefore, urgent measures are required to be taken to restore and save the iconic lake in the city of Hyderabad.

In order to ascertain the causes of pollution and to restore and preserve the Durgam Cheruvu lake, we deem it appropriate to appoint an Expert Committee which shall inspect the site and shall submit a report with regard to causes of pollution as well as the measures which are required to be undertaken to protect and preserve the lake in question.

Learned *Amicus* submitted that he has communicated with Dr. Atul Narayan Vaidya, Director, National Environmental Engineering Research Institute, Nehru Marg, Nagpur, who has expressed his willingness to conduct the study of Durgam Cheruvu lake and submit a report to this Court with regard to causes of pollution and the measures which are required to be taken to protect and preserve the lake.

We therefore direct the constitution of the following Committee, which shall be headed by Dr. Atul Narayan Vaidya, Director, National Environmental Engineering Research Institute, Nehru Marg, Nagpur. The Committee shall comprise of following:

1. Dr. Atul Narayan Vaidya, Director, National Environmental Engineering Research Institute, Nehru Marg, Nagpur – 440 020 (Local address – CSIR-NEERI, Hyderabad Zonal Center, IICT Colony, Tarnaka, Secunderabad, Telangana- 500 007).
2. Principal Secretary, Irrigation and Command Area Development (CA) Department, Secretariat, Hyderabad.
3. Ms. M.Shanthi Vardhani, Secretary, High Court Legal Services Committee, Hyderabad.

Mr. T.Srikanth Reddy, learned Government Pleader for Revenue undertakes before this Court that all assistance shall be rendered to the aforesaid Committee and a Police team shall also accompany the Members of the Committee at times when they inspect the lake in question. In addition, all the expenses including travelling expenses of the Chairman of the Committee and the expenses for carrying out the inspection shall be borne by the State Government.

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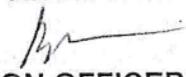
A comprehensive report be supplied to this Court within a period of six (06) weeks.

Copy of this order be communicated to Chairman of the Committee.

List for further orders on 06.02.2024.

Sd/- A.V.S. PRASAD
ASSISTANT REGISTRAR

//TRUE COPY//


SECTION OFFICER

To,

1. The Chief Secretary, State of Telangana, Secretariat, Hyderabad.
2. The Special Chief Secretary, Municipal Administration and Urban Development Department, State of Telangana, Secretariat, Hyderabad.
3. The Principal Secretary, Irrigation and Command Area Development (CA) Department, State of Telangana, Secretariat, Hyderabad. (By Spl. Messenger)
4. The Principal Secretary, Revenue Department, State of Telangana, Secretariat, Hyderabad.
5. The Commissioner, Greater Hyderabad Municipal Corporation, Tank Bund, Hyderabad.
6. The Managing Director, Hyderabad Metropolitan Water Supply and Sewerage Board, Khairthabad, Hyderabad.
7. The Commissioner, Hyderabad Metropolitan Development Authority, Hyderabad.
8. The Zonal Commissioner, Greater Hyderabad Municipal Corporation, Serilingampally Zone, Ranga Reddy District.
9. The District Collector, Ranga Reddy District. (1 to 9 by RPAD)
10. Dr. Atul Narayan Vaidya, Director, CSIR-NEERI, Hyderabad Zonal Center, IICT Colony, Tarnaka, Secunderabad, Telangana- 500 007. (by spl. Messenger)
11. The Section Officer, WP (DB) Section.
12. One CC to Sri Vedula Srinivas, Amicus Curiae.
13. Two CCs to GP FOR MA & UD, High Court at Hyderabad. [OUT]
14. Two CCs to GP FOR I & CAD, High Court at Hyderabad. [OUT]
15. Two CCs to Sri T Srikanth Reddy GP FOR REVENUE, High Court at Hyderabad. [OUT]
16. One CC to Sri Katika Ravinder Reddy, Advocate (OPUC)
17. One CC to Sri G. Narender Reddy, Advocate (OPUC)
18. One CC to Sri V. Narasimha Goud, Advocate (OPUC)
19. Ms. M. Shanthi Vardhani, Secretary, High Court Legal Services Committee, Hyderabad.
20. Two spare copies

HIGH COURT

H C J & JAK,J

DATED:22/12/2023

List on 06.02.2024

ORDER

SUO MOTU WP(PIL).No.10 of 2023

DIRECTION

